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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.1251/96

dt.28-10-96

Between

1. M.V. Pratap  
2. K. Ananda Rao  
3. G.R.C. Gupta : Applicants

and

1. Union of India, rep. by  
the Secretary  
Min. of Communications  
New Delhi-1

2. Director of Postal Services  
Office of the PMG APSR  
Kurnool 518005

3. Superintendent  
SRO, RMS  
Kurnool : Respondents

Counsel for the applicants : Smt. A. Anasuya  
Advocate

Counsel for the respondents : N.R. Devaraj,  
Sr. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *8*

OA.1251/96

dt.28-10-96

## Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Mrs. Anasuya for the applicants.

1. OA.1269/95 and OA.1551/95, which were similar to the present application, were disposed of on 22-8-1996 with certain directions. These directions adequately cover the facts and the needs of this case as well.
2. It is, therefore, directed that the case of the present applicants may also be disposed of by the Respondents along the same lines as may have been done by them in the cases mentioned above. This may be done within 60 days from the receipt of a copy of this order. Until a final decision is taken in this case, any regular selection made for filling up EDMM posts under the jurisdiction of SRO, Kurnool, shall have to be deemed as having been made provisionally, and such of the candidates who may be selected for the posts shall be specifically told that their selection shall be subject to the final decision taken by the Respondents in respect of the present applicants.

3. This OA is disposed of thus at the admission stage.

— 15 —  
 (H. Rajendra Prasad)  
 Member (Admn.)

Amalg.  
 6/11/96.  
 Dy. Registrar (Jud)

Dated : 28 October, 96  
 Dictated in Open Court

sk

OA. 1251/96.

Copy to:-

1. Secretary, Ministry of Communications,  
Union of India, New Delhi-1.
2. Director of Postal Services,  
Office of the PMG, APSR, Kurnool-518 005
3. Superintendent SRO, RMS,  
Kurnool.
4. One copy to Smt. A. Anasuya, Advocate,  
CAT, Hyderabad.
5. One copy to Mr. N. R. Devaraj, Sr. CGSC,  
CAT, Hyderabad.
6. One spare copy.
7. One copy to Hon'ble Mr. H. Rajendraprasad M(A) AT  
Kku.

17  
OKAY

⑨ 27/11/96 ⑩  
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 28-10-1996

ORDER / JUDGMENT

M.A.R.A./C.A. No.

O.A.No. 1251/96 <sup>In</sup>

T.A.No.

(w.p. \_\_\_\_\_)

Admitted and Interim Directdns  
Issued.

Allowed.

Disposed of with directions  
*At the Admissioin Stage*

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

